

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
DIVISION BENCH (COURT- I) CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING  
HELD ON **18.04.2024** THROUGH VIDEO CONFERENCING

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**PRESENT:** HON'BLE SHRI. SANJIV JAIN, MEMBER (JUDICIAL)  
HON'BLE SHRI. VENKATARAMAN SUBRAMANIAM, MEMBER (TECHNICAL)

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**APPLICATION NUMBER** :  
**PETITION NUMBER** : CP(IB)/89/CHE/2024  
**NAME OF THE PETITIONER(S)** : Tata Capital Ltd  
**NAME OF THE RESPONDENTS** : D Aravind Prabu  
**UNDER SECTION** : Sec 95(1) of IBC, 2016

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**ORDER**

Present: Ld. Counsel Shri. Vijay for the Petitioner.

Ld. Counsel for the Petitioner submits that arbitration award has been passed in favour of Petitioner. However, execution has not been filed against the Corporate Debtor.

This petition is for initiating IRP against the personal guarantor.

Arguments heard.

Orders Reserved.

**Sd/-**

**(VENKATARAMAN SUBRAMANIAM)**  
MEMBER (TECHNICAL)

MG

**Sd/-**

**(SANJIV JAIN)**  
MEMBER (JUDICIAL)